

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:1069

ANSWERED ON:22.11.2016

Welfare Schemes for Disadvantaged Sections

Dhotre Shri Sanjay Shamrao;Mahtab Shri Bhartruhari;Sahu Shri Lakhan Lal;Singh Shri Satya Pal

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the details of the schemes/ programmes being implemented by the Government for the welfare of people belonging to the most disadvantaged sections of the society and to provide social security to them in the country;
- (b) the number of people benefited from the said schemes/programmes during each of the last three years and the current year, Scheme/Programme and State/UT-wise;
- (c) whether the Government has provided adequate funds under the said schemes/programmes during the said period, if so, the details thereof and if not, the the reasons therefor, Scheme/ Programme and State/UT-wise;
- (d) whether cases of irregularities/ corruption/diversion of funds in implementation of the said schemes/ programmes have come to the notice of the Government during the said period, if so, the details thereof, Scheme/Programme-wise along with the action taken/being taken by the Government in such cases; and
- (e) the other steps taken/being taken by the Government for effective implementation of the said schemes/ programmes in the country?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI VIJAY SAMPLA)

- (a) Details of the schemes/programmes being implemented by the Ministry of Social Justice & Empowerment, Ministry of Tribal Affairs and Ministry of Rural Development for the welfare of people belonging to the most disadvantaged sections of the society and to provide social security to them are at Annexure-I.
- (b) & (c) Number of people benefited from the said schemes/programmes and the details of the funds released under the said schemes/programmes are at Annexure-II.
- (d) Under the Scheme of Assistance to Voluntary Organizations working for Welfare of SCs and OBCs, some irregularities were found in respect of five NGOs during the last three years. As a result, these NGOs were blacklisted.
- (e) Details of steps taken/being taken by the Government for effective implementation of the said schemes/programmes are at Annexure-III.